

ORDER NO. / 52/2020, Dated: 27.05.2020

The Officers in the Cadre of Addl. District Judge, shall be available on **rotation** basis as per their seniority for hearing of cases in Court. The first two senior most Addl. District Judges shall be present for hearing of Court matters as per Hon'ble High Court's guidelines on 29.5.2020 and thereafter it will continue as per the seniority of the Officers of this level so that two Courts of Addl. District Judges shall be functional in each and every working day.

The Addl. District Judges at out-lying Court, Rishikesh will hold Court on alternate day. Similarly, Addl. District Judge, Vikas Nagar, shall hold Court on alternate day.

Judge POCSO/Judge FTSC will hold Court on alternate day i.e. on Monday, Judge POCSO will hold Court and on Tuesday Judge FTSC will hold Court and this arrangement shall work as such onward.

It is directed that henceforth, the first remand of the accused pertaining to Sessions matter or Special Court shall be performed by the concerned Sessions Judge/Special Judge and in their absence, Incharge of concerned Sessions Judge/Special Judge will do the needful on working days.

The Civil Judge (SD) Dehradun is directed to make arrangement for the whole Judgeship so as atleast one Officer of the Cadre of Civil Judge (SD) and Civil Judge (JD) be available to hear the cases as directed by the Hon'ble High Court in District Headquarter and out-lying Courts with approval of the undersigned.

Similarly, Chief Judicial Magistrate, Dehradun, is directed to make arrangement for the whole Judgeship so as atleast one Officer of the Cadre of Judicial Magistrate be available to hear the cases as directed by the Hon'ble High Court in District Headquarter and out-lying Courts.



**The Court timings shall be from 10.30 a.m. to 2.00 p.m.
There will be no lunch break.**

No cafeteria/canteen shall be opened in Court premises in any case.

No-one should remain in Court premises after 2.00 p.m. and anyone found violating this direction, shall be dealt with strict action. Central Nazir, Dehradun is directed to lock all the opened gates by 2.15 p.m. in any case.

The Judges/Magistrates on duty shall call their Court staff as per their requirement. The Sr.A.O. is directed to make availability of minimum staff in the working days. Other staff shall remain at their homes for their availability on call.

The concerned Judicial Officers holding the Courts are directed to ensure the compliance of para No. 15 of guidelines dated 26.05.2020 of the Hon'ble High Court through Central Nazir or other concerned official.

The Central Nazir and all the Deputy Nazirs in out-lying Courts are directed to comply para No. 18 of guidelines dated 26.05.2020 of the Hon'ble High Court.

Central Nazir is also directed to make arrangement of drop-box as per para No. 18 of guidelines dated 26.05.2020 of the Hon'ble High Court.

Each and every Judicial Officer is directed to follow the guidelines dated 26.05.2020 of the Hon'ble High Court in letter and spirit in their day-to-day working.

Court premises at Headquarter Dehradun, is situated in the heart of the city in a very congested place. So before start of regular judicial work, it needs to be sanitized and necessary formalities have to be completed as directed by the Hon'ble High Court. Therefore, I am of the view that the regular Court working shall start from



29.05.2020 and the required sanitization work etc. shall be done on 28.05.2020 in entire Judgeship. The senior Addl. District Judge/Judicial Officer posted in the out-lying Courts are directed to coordinate with the Executive Magistrate/Municipalities for sanitization and availability of other necessary items such as sanitizer, hand gloves and mask for Officers and the staff.

This arrangement of Court functioning shall be in force till further orders.

Let the copies of this order be sent to all concerned for compliance.

Prashant Joshi
27/5/20
(Prashant Joshi)
District Judge
Dehradun